

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 19 of 2020
With
I.A. No. 388 of 2020

The Union of India and others **Appellants**
Versus
Mandakini Devi **Respondent**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellants : Ms. Bakshi Vibha, Advocate

Oral Order

08 / Dated: 24.06.2020

With consent of learned counsel for the appellants, hearing of this matter has been done through video conferencing.

Heard learned counsel for the appellants.

Issue notice on the point of limitation and admission both.

Let the sole respondent be served through ordinary process as well as registered cover with A/D due both on filing of requisites by the appellants within a period of two weeks.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/A.K.Tiwari